

**RESTRICTIONS ON GOVERNMENT OFFICIALS TO ATTEND COCKTAIL PARTIES**

493. SHRI JAGAT NARAIN: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that Government have put some restrictions on senior Government officials for attending cocktail parties given by foreign diplomats in New Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): Government have felt it necessary to regulate the unrestricted acceptance of invitation from Foreign Missions by government officials upto certain levels.

494. [Deleted]

शेख अब्दुल्ला का रिहा किया जाना

495. श्री जगत नारायण : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या शेख अब्दुल्ला को रिहा करने का कोई प्रस्ताव सरकार के विचारधीन है; और

(ख) यदि हाँ, तो शेख अब्दुल्ला को कब तक रिहा किये जाने की संभावना है ?

†[RELEASE OF SHEIKH ABDULLAH

495. SHRI JAGAT NARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a proposal under Government's consideration to release Sheikh Abdullah; and

(b) if so, when the Sheikh Abdullah is likely to be released?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री जयसुखलाल हाथी) : (क) जी, नहीं। शेख अब्दुल्ला पर लगाई गई पाबन्दियों में छूट देने का कोई विचार नहीं है।

(ख) प्रश्न ही नहीं उठता।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) No, Sir. There is no proposal to release the restrictions imposed on Sheikh Abdullah.

(b) Does not arise.]

**DIPLOMA COURSE IN MANAGEMENT IN CALCUTTA UNIVERSITY**

496. SHRI S. C. DEB: Will the Minister of EDUCATION be pleased to state:

(a) whether the Post-graduate diploma course in management of the Calcutta University was opened this year; and

(b) whether any other university in the country is also sponsoring a similar diploma course?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Post-graduate diploma course in Management of the Calcutta University is being conducted since 1954.

(b) Yes, six other Universities, Delhi, Bombay, Madras, Osmania, Kerala and Allahabad are also sponsoring a similar diploma course.

**SULPHURIC ACID PLANT**

497. SHRI S. C. DEB: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether a sulphuric acid plant is going to be set up near Sindri;

(b) if so, whether it is going to be established in collaboration with some foreign firms; and

(c) what would be its capacity of production?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN

KABIR): (a) to (c) Orders have been placed with a British firm for setting up, on a turn-key basis, a pyrites based sulphuric acid plant with a capacity of 400 tonnes per day. The plant is now proposed to be located at Durgapur under the advice of a Committee set up by the Planning Commission.

**केन्द्रीय सरकारी कर्मचारी उपभोक्ता सहकारी भंडार के सदस्यों को शेयर सर्टीफिकेट का दिया जाना**

498. श्री विमलकुमार मन्नालालजी चौरङ्गिया : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकारी कर्मचारी उपभोक्ता सहकारी भण्डार के सदस्यों को अभी तक शेयर सर्टीफिकेट नहीं दिये गये हैं;

(ख) क्या यह भी सच है कि अभी तक उस की एक भी साधारण बैठक नहीं हुई है; और

(ग) यदि उपरोक्त भाग (क) और (ख) का उत्तर "ना" हो तो इस के क्या कारण हैं ?

†[SHARE CERTIFICATES TO MEMBERS OF GOVERNMENT EMPLOYEES' COOPERATIVE STORE

498. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that share certificates have not yet been issued to the members of the Central Government Employees' Consumer Co-operative Store;

(b) whether it is a fact that not a single meeting of the General Body has been held so far; and

(c) if the answer to parts (a) and (b) above be in the negative, what are the reasons therefor?

**गृह-कार्य मंत्रालय में उपमंत्री (श्री ललित नारायण मिश्र) :** (क) शेयर सर्टीफिकेट जो अब तैयार हो चुके हैं, जारी किये जा रहे हैं ।

(ख) और (ग) दिल्ली प्रशासन के मुख्य आयुक्त ने बम्बई सरकारी संस्था अधिनियम, 1925—जैसा कि वह दिल्ली में लागू है—के उपबन्धों के अधीन एक अधिसूचना जारी की है जिस के द्वारा उन्होंने 31-7-1966 तक के लिए इस संस्था को उस अधिनियम के कुछ उपबन्धों के प्रवर्तन से छूट दे दी है। इन उपबन्धों में वह उपबन्ध भी शामिल है जिस के अधीन वार्षिक सामान्य बैठक बुलाना आवश्यक होता है। तदनुसार संस्था की वार्षिक समान बैठक के 1966 उत्तरार्द्ध में बुलाये जाने की आशा है :

†[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) Share certificates which are now ready are under issue.

(b) and (c) The Chief Commissioner, Delhi Administration, has issued a Notification under the provisions of the Bombay Co-operative Societies Act, 1925, as in force in the Union Territory of Delhi, exempting the Society until 31st July, 1966 from the operation of certain provisions of that Act, including the provision under which an Annual General Meeting is required to be convened. Accordingly, the Annual General Meeting of the Society is expected to be convened in the latter half of the year 1966.]

**PAKISTANI NATIONALS IN KUTCH**

499. SHRI J. H. JOSHI: Will the Minister of HOME AFFAIRS be pleased to state the number of Pakistani nationals arrested in the districts of